

(a) whether Government have drawn a housing scheme for the police personnel;

(b) if so, the outlines thereof; and

(c) the extent of financial assistance provided during the current financial year to each State under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b) The Government of India introduced a Police Housing Scheme with effect from 1956-57 to provide financial assistance to the State Governments for the construction of accommodation for their Police personnel. The Scheme was intended to provide 100 per cent family accommodation to upper subordinates (non-gazetted) and 14 per cent family accommodation and 86 per cent barrack accommodation to lower subordinates. The Central assistance under the scheme was by way of loan. The period of repayment of loan which was 15 years till 1973-74 was made 25 years from 1974-75. The Police Housing Scheme, which was a non-plan scheme till 1973-74, was made a plan scheme thereafter. In pursuance of the decision taken by the National Development Council to transfer some of the Centrally-sponsored schemes to the State plans, the Police Housing Scheme administered by the Ministry of Home Affairs was transferred to the State Plan sector during 1979-80. Hence at present there is no Central Housing Scheme for Police personnel.

(c) Does not arise.

**Communal Incidents in Tamil Nadu**

2211. SHRI THAZHAI M. KARUNANITHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many communal incidents have taken place in Tamil Nadu from January 1979 to October 1980. District-wise details thereof;

(b) how many Scheduled Castes and Scheduled Tribes have lost their lives and property in the above incidents, the amount of loss of property etc. District-wise; and what remedial action has been taken to compensate the loss; and

(c) the details of the action Government have taken against the culprits who are responsible for loss of lives and properties of the Scheduled Castes, District-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (c). The information is called from the State Government of Tamil Nadu, and will be laid on the Table of the House on receipt thereof.

**क्लकों के लिये टाइप-परीक्षा पास करना**

2212. श्री जयपाल सिंह बड्यप

क्या गृह मंत्री यह बताने की कृपा करेंगे कि

(क) क्या कर्मचारी चयन आयोग की स्थापना से पूर्व केन्द्रीय सरकार अथवा इसके अधीनस्थ कार्यालयों में नियुक्त क्लकों के लिये टाइप-परीक्षा पास करना अनिवार्य था.

(ख) यदि हाँ, तो क्या अब भी यह टाइप-परीक्षा पास करना अनिवार्य है.

(ग) क्या टाइप-परीक्षा या तो हिन्दी में अथवा अंग्रेजी में पास की जा सकती है; और

(घ) क्या नक्सलवादी आदेशों की एक प्रति सभा पटल पर रखी जायेगी?

गृह मंत्रालय में राज्य मंत्री (श्री पी. वेंकट मुन्बय्या) : (क) जी हाँ, श्रीमान् । कर्मचारी चयन आयोग की स्थापना से पूर्व केन्द्रीय सरकारी कार्यालयों में नियुक्त क्लकों को टाइप परीक्षा पास करना अनिवार्य था ।

(ख) जी हाँ, श्रीमान् ।

(ग) जी हाँ, श्रीमान् । टाइप परीक्षा हिन्दी में अथवा अंग्रेजी में पास की जा सकती है ।

(घ) संगत आदेशों की प्रतियाँ सभा पटल पर रखी गयी हैं । [ग्रन्थालय में रखी गयी देखिये संख्या । — 1503/LT 80]

**Minimum Wages in Mines**

2213. SHRI T. M. SAWANT: Will the Minister of LABOUR be pleased to state:

(a) whether Government have notified proposal for revision of wage rate for workers employed in manganese mines and mines other than coal mines;